



**The Jammu and Kashmir Willow (Prohibition on Export and Movement)  
(Amendment) Act, 2002**

Act 9 of 2002

**Keyword(s):  
Amendment Act**

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**THE JAMMU AND KASHMIR WILLOW (PROHIBITION  
ON EXPORT AND MOVEMENT) (AMENDMENT)  
ACT, 2002.**

**Act No. IX of 2002.**

[Received the assent of the Governor on 21st April, 2002 and published in the Government Gazette dated 23rd April, 2002].

An Act to amend the Willow (Prohibition on Export and Movement) Act, 2000.

Be it enacted by the Jammu and Kashmir State Legislature in the Fifty-third Year of the Republic of India as follows :—

1. *Short title, extent and commencement.*—(1) This Act may be called the Jammu and Kashmir Willow (Prohibition on Export and Movement) (Amendment) Act, 2002.

(2) It shall be deemed to have come into force with effect from 6th November, 2001.

2. *Amendment of section 3, Act XVI of 2000.*—The full-stop appearing at the end of section 3 of the Jammu and Kashmir Willow (Prohibition on Export and Movement) Act, 2000 shall be substituted by comma and thereafter the words “except under general or specific orders of the Government or of an authority designated by it for the purpose and subject to such conditions as the Government may specify”, shall be added.

3. *Repeal and saving.*—(1) The Jammu and Kashmir Willow (Prohibition on Export and Movement) Ordinance, 2001 (Ordinance No. IV of 2001) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

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